

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE-CUM-SPECIAL JUDGE
(PCACT)(CBI), ROUSE AVENUE COURT COMPLEX, NEW DELHI.**

ORDER

In supersession of earlier order dated 29th July, 2022, I hereby authorize the following Special Judges (PC Act) (CBI), Rouse Avenue Court Complex, New Delhi mentioned at Column No. 2 and in their absence 1st Link Special Judges (PC Act) (CBI) mentioned at Column No. 3 to hear and dispose of bail applications under Section 10 (3) of the Criminal Procedure Code, 1973 arising out of the Order passed by Chief/Addl. Chief Metropolitan Magistrates, Rouse Avenue Court Complex, New Delhi w.e.f 27th August, 2022 to 30th September, 2022 in accordance with law. In the event when both authorized Special Judges (PC Act) (CBI) proceeds on leave or are not available, second Link mentioned at Column No. 4 shall hear such bail applications.

S.No	Column No. (1)	Column No. (2)	Column No. (3)	Column No. (4)
	Chief/Addl. Chief Metropolitan Magistrates	Name of the Judicial Officers	1st Link Judicial Officers	2nd Link Judicial Officers
1.	Chief Metropolitan Magistrate Addl. Chief Metropolitan Magistrate-02-cum-ACJ	Ms. Nirja Bhatia, Spl. Judge (PC Act) (CBI)-03	Sh. Anurag Sain, Spl. Judge (PC Act) (CBI)-11	Sh. Dig Vinay Singh, Spl. Judge (PC Act) (ACB)-02
2.	Addl. Chief Metropolitan Magistrate-01 Addl. Chief Metropolitan Magistrate-04 Addl. Chief Metropolitan Magistrate-03	Ms. Geetanjali Goel, Spl. Judge (PC Act) (CBI)-24 (MP/MLA's Cases)	Sh. Manoj Kumar Nagpal, Spl. Judge (PC Act) (CBI)-09 (MP/MLA's Cases)	Sh. Vikas Dhull, Spl. Judge (PC Act) (CBI)-23 (MP/MLA's Cases)

(Signature)
(VINAY KUMAR GUPTA)

Principal District & Sessions Judge-cum-Special Judge(PC Act)(CBI)
Rouse Avenue Court Complex,
New Delhi.

M+ 04.10 PM

No.D.R.(Bail Applications)/RACC/Gaz./2022/ 23771-23856-C

Dated, Delhi the 26/8/22

Copy digitally forwarded for information to :-

1. The Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge(HQs), Tis Hazari Courts, Delhi.

Copy digitally forwarded for information and necessary action to :-

1. All Judicial Officers, Rouse Avenue Court, New Delhi.
2. The Director of Prosecution, CBI, Block No.3, II Floor, CGO Complex, Lodhi Road, New Delhi.
3. The Director of Prosecution, Govt. of NCT of Delhi, Tis Hazari Courts, Delhi.
4. The Director, Directorate of Enforcement, New Delhi.
5. The Director General (Prisons), Tihar Jail, New Delhi.
6. The Chief Prosecutor, CBI/ACB, RACC, New Delhi
7. The Website Committee, Tis Hazari Court, Delhi.
8. The Branch In-charge, Care Taking, Facilitation and Filing Section, RACC, New Delhi.
9. The In-charge, Computer Branch, RACC, New Delhi.
10. The Reader/P.S. to the undersigned.
11. The Lockup In-charge, Rouse Avenue Court Complex, New Delhi.
12. The Police Chowki In-charge, Rouse Avenue Court Complex, New Delhi.

(Signature)
Principal District & Sessions Judge-cum-Special Judge(PC Act)(CBI)
Rouse Avenue Court Complex,
New Delhi.

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